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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 991/97

dated : 4-8-97

Between

C. Balakrishna : Applicant

and

1. Union of India, rep. by
The Secretary,
M/o Finance, Govt. of India
New Delhi

2. The Commissioner of Central Excise
Basheer Bagh
Hyderabad 500029

3. Supdt. of Central Excise
Azamabad I Range
Hyderabad : Respondents

Counsel for the applicant : P.P. Vittal
Advocate

Counsel for the respondents : N.R. Devaraj
Sr. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, Member (Admn.)

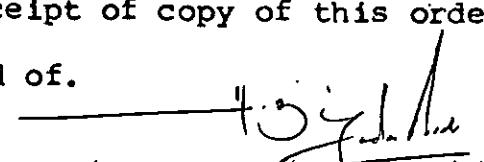
52
dated : August 4, 97

Judgement

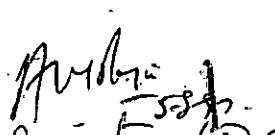
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn)

Heard Sri P.P. Vittal for the applicant and Sri N.R. Devaraj for the respondents.

1. The facts and circumstances of the case are similar to OA.408/95, 404/96, 1352/96.
2. If the contention of the applicant as regards his continuous service of more than 206 days in any year is correct, and if he is otherwise eligible for grant of temporary status followed by subsequent regularisation in terms of the scheme evolved by the Department of Personnel and Training with effect from 1-9-93, the claim of the applicant shall be considered and necessary relief be granted to him by the respondents. This may be done within 90 days from the date of receipt of copy of this order.
3. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member(Admn.)

Dated : 4 August, 97
Dictated in Open Court


Deputy Registrar

sk.

O.A.991/97.

To

1. The Secretary,
Ministry of Finance,
Govt. of India, New Delhi.
2. The Commissioner of Central Excise
Basheer Bagh, Hyderabad-29.
3. The Supdt. of Central Excise,
Azambad I Range, Hyderabad.
4. One copy to Mr. P. P. Vittal Advocate, CAT Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to HHRP.M(A) CAT. Hyd.
7. One copy to D.R.(A) CAT. Hyd.
- 8; One spare copy.

pvm.

T COURT

1/8/97
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 6-8-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

C.A.No.

T.A.No.

in

991/97

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

